

(b) No.

Duplicate Copy of Licences to Small Industrialists

4822. SHRI DIVINDER SINGH GARCH: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether some small industrialists who had lost their industrial licences and approached his Ministry some time ago for issue of duplicate copies of the licences and their requests are still pending; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) and (b). Requests for duplicate industrial licences from industrial undertakings holding such licences keep coming from time to time. According to Rule 19B of the Registration and Licensing of Industrial Undertakings Rules, 1952, they are required to pay a fee of Rs. 5 from this purpose. Whenever such requests accompanied with the required fee are received, they are complied with as expeditiously as possible. However, in some cases, time may have been taken to issue the duplicate licences due to delay in finding out very old or misplaced records.

Recognized labour Unions in Jaduguda uranium Plant of Uranium Corporation India, Jaduguda (Bihar)

4823. SHRI SWARAN SINGH SOKHI: Will the Minister of ATOMIC ENERGY be pleased to state :

(a) the number of Labour Unions in Jaduguda Uranium Plant of the Uranium Corporation of India, Jaduguda, District Singhbhum, Bihar State; and

(b) the names of the Labour Unions recognised by the management at present ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI): (a) and (b). There were two Labour Unions at the Plant of the Ura-

anium Corporation of India Limited at Jaduguda viz. Jaduguda Labour Union and Uranium Karmachari Sangh. Of these, Jaduguda Labour Union had been recognised by the Corporation. However, as a result of their continued activities involving breach of code of discipline its recognition was withdrawn from December 4, 1971.

Bihari Muslims kept in Jails in India

4824. SHRI RAJAVATAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Bihari Muslims living in Bangla Desh were brought to India and kept in jails or at a particular place after the commencement of the freedom movement in Bangla Desh;

(b) if so, their number and the reasons for keeping them in jails now; and

(c) the action proposed to be taken by Government to rehabilitate them and by what time ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). Government are not aware of any so called Bihari Muslim having been brought to India and kept in any jail after the commencement of the freedom movement in Bangladesh.

R.S.S. Physical Training and Ideological Classes in Educational Institutions

4826. SHRI C. K. CHANDRAPPA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it has been brought to Government's notice that the physical training and ideological classes of the R.S.S. are held in the premises of high schools and other educational institutions in different parts of the country;

(b) whether specific complaints in this regard have been received from the secretary HINDUPUR TALUK, STUDENTS' FEDERATION, Andhra Pradesh regarding R.S.S. training in M.G.M. High School; and

(c) if so, the steps taken by Government to stop this ?